

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 28542/2018

(Arising out of impugned final judgment and order dated 31-08-2017 in WA No.3334/2009 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

DR. RAMJI PANDEY

Respondent(s)

(IA No.146354/2018 - CONDONATION OF DELAY IN FILING, IA No.124700/2021 - EXEMPTION FROM FILING O.T., IA No.124698/2021 - INTERVENTION APPLICATION, IA No.5246/2022 - STAY APPLICATION)

WITH

SLP(C) No.3647/2020 (XI)

(IA No.3198/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.3199/2020 - EXEMPTION FROM FILING O.T.)

Date : 26-04-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN

HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Ms. Garima Prashad, Sr. Adv (AAG)
 Mr. Vikas Bansal, Adv.
 Mr. Vishnu Shankar Jain, AOR

For Respondent(s) Mr. Syed Ahmed Saud, Adv.
 Mohd. Parvez Dabas, Adv.
 Mr. Ilzmi Jameel Husain, Adv.
 Mr. Aqib Baig, Adv.
 M/S. Shakil Ahmad Syed, AOR

Mr. Vikas Tiwari, Adv.
Mr. Kumar Deepraj, Adv.
Mr. Dharmendra Kumar Sinha, AOR

Mr. Vijay Kumar, Sr. Adv.
Mr. Rajiv Kumar, AOR
Mr. J.K. Mishra, Adv.
Mr. Sanjeev Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No.28542/2018

Notice on the present petition was issued on 22.10.2018 with the following order:

“ Exemption from filing O.T. granted.
Issue notice on application for condonation of delay as also on special leave petition limited to the question of payment of arrears of salary.
Mr. Dharmendra Kumar Sinha, learned counsel accepts notice.”

The issue involved in the writ petition before the High Court was with regard to grant of promotion on the post of Additional Director and Director on the basis of notional promotion said to have been granted to the petitioner. The issue of arrear of salary is interlinked with the question of grant of promotion. Since notice in the present petition is only on the question of payment of arrears of salary and while hearing the petition, we consider it necessary that the issue with regard to grant of promotion also needs to be decided alongwith this. As such, we are of the opinion that notice be issued to the respondent on the question of grant of promotion also.

As such, we issue notice to the respondent on the entire special leave petition. Let the matter be listed for final disposal in the last week of July, 2022.

In view of the statement made by learned counsel for the respondent that the respondent will not press the contempt petition before the High Courts till this special leave petition is decided, we are not passing any interim order.

SLP(C) No.3647/2020

De-tag and list in the 3rd week of July, 2022.

**(SNEHA DAS)
SENIOR PERSONAL ASSISTANT**

**(PRADEEP KUMAR)
BRANCH OFFICER**